HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE: W.P.No.30300 of 2026

PROCEEDING SHEET

Sl. No	DATE	ORDER	Office Note
05.	20.10.2026	**AGD, J** Heard in part Sri G. Siva Prasad Reddy, learned counsel for the Writ Petitioners, Ms. K. Thanusha, learned counsel, representing Sri D. Sivadarshan, appearing for the Respondent Nos.1 and 2 and Sri Ajay Kumar Kanaparthi, learned counsel, representing Sri N. Aswini Kumar, learned Standing Counsel for Election Commission of India appearing for Respondent No.8. Learned counsel for the Writ Petitioners states that the Writ Petitioners will pursue the statutory appeals. Learned counsel appearing for the Respondent Nos.1 and 2 sought time for filing counter. Thus, list on 27.10.2026, to file Counters. In the meantime, the Writ Petitioners are also at liberty to pursue the remedy of statutory appeal, if any, as per law. This Court inclined to hold that the matter requires a detailed hearing, also that the Writ	

		Petitioners could not demonstrate any eminent urgency to dispose of the matter in the Vacation. **AGD, J** KAS/SKB	